

IN THE SUPREME COURT OF INDIA

CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO. 289 OF 2011
(SPECIAL LEAVE PETITION(CRL.)NO.6346 OF 2010)

DEVOVAR SURENDER ... APPELLANT(S)

VERSUS

STATE OF A.P. ... RESPONDENT(S)

O R D E R

Leave granted.

We have heard learned counsel for the parties.

Learned counsel appearing for the State submits that the appellant has already undergone actual sentence of about 13 months. On consideration of the totality of the facts and circumstances of this case, in our considered opinion ends of justice would be met, if while maintaining the conviction, the appellant is released on the sentence already undergone. We order accordingly.

The Criminal Appeal is disposed of accordingly.

.....J.
(DALVEER BHANDARI)

.....J.
(DEEPAK VERMA)

NEW DELHI;
31ST JANUARY, 2011
ITEM NO.63

COURT NO.4

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).6346/2010

(From the judgement and order dated 18/06/1999 in CRLA No. 560/1993 of The HIGH COURT OF JUDICATURE OF A.P. AT HYDERABAD)

DEVOVAR SURENDER Petitioner(s)

VERSUS

STATE OF A.P. Respondent(s)
(With appln(s) for c/delay in filing SLP,bail,exemption from filing c/c of the impugned order and office report)

Date: 31/01/2011 This Petition was called on for hearing

today.

CORAM :

HON'BLE MR. JUSTICE DALVEER BHANDARI
HON'BLE MR. JUSTICE DEEPAK VERMA

For Petitioner(s) Mr.A.T.M.Ranga Ramanujam, Sr.Adv.
Mr.Parkhar Sharma, Adv.
Mr.Deepak Agnihotri, Adv.
Mr.Rajeev Agnihotri, Adv.
For Ms.Anu Gupta,Adv.

For Respondent(s) Ms. C.K. Sucharita,Adv.
Ms.Nirada Das, Adv.

UPON hearing counsel the Court made the following
O R D E R

Leave granted.

We have heard learned counsel for the parties.

The Criminal Appeal is disposed of, in terms of the
signed order.

(G.V.Ramana)
Court Master

(Neeru Bala Vij)
Court Master

(signed order is placed on the file)